

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.492/AT/2024**

**Coram:  
Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member**

**Date of Order: 5<sup>th</sup> March, 2025**

**In the matter of**

Application under Section 63 of the Electricity Act, 2003 for the adoption of Transmission Charges with respect to Transmission System Being established by the POWERGRID Kurawar Transmission Limited (erstwhile Rajasthan IV H1 Power Transmission Limited).

**And  
In the matter of**

**POWERGRID Kurawar Transmission Limited,  
(erstwhile Rajasthan IV H1 Power Transmission Limited),  
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),**

**Registered office:**  
B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi-110016.

**Address for correspondence:**  
C/o ED (TBCB), Power Grid Corporation of India Limited,  
Saudamini, Plot no.2, Sector -29,  
Gurgaon-122001, Haryana.

**....Petitioner**

**Vs**

- 1. Central Transmission Utility of India Limited,  
Saudamini, Plot no.2, Sector -29,  
Gurgaon-122001.**
- 2. REC Power Development and Consultancy Limited,  
REC Corporate Head Quarter,  
D Block, Plot No. I – 4,  
Sec–29 Gurugram–12201.**
- 3. Greenko MP01 IREP Pvt. Limited,  
15<sup>th</sup> Floor, Hindustan Times House,  
18-20 KG Marg, New Delhi-110 001**
- 4. Juniper Green Energy Pvt. Limited,**

Plot No. 18, 1<sup>st</sup> Floor, Institutional Area,  
Sector-32, Gurgaon-122001, Haryana.

5. **Chhatisgarh State Power Distribution Co. Limited,**  
CSPDCL, Post: Sundernagar, Dangania,  
Raipur-492013.
6. **Goa Electricity Department-WR,**  
Goa Electricity Dept. Curti.,  
Ponda-403401.
7. **Gujarat Urja Vikas Nigam Limited,**  
Sardar Patel Vidyut Bhavan,  
Racecourse Vadodara-390007.
8. **Heavy Water Board,**  
O Floor, Vikram Sarabhai Bhavan,  
Trombay, Anushaktinagar,  
Mumbai-400094, Maharashtra.
9. **HVDC Bhadrawati, PGCIL**  
PGCIL RHQ, WR-I, Sampriti Nagar,  
Off National Highway No. 8,  
Taluka: Kamrej, PO: Uppalwadi,  
Nagpur-440026, Maharashtra.
10. **HVDC Vindhyachal, PGCIL**  
PGCIL RHQ, WR-I, Sampriti Nagar,  
Off National Highway No. 8,  
Taluka: Kamrej,  
PO: Uppalwadi,  
Nagpur-440026, Maharashtra.
11. **M.P. Power Management Company Limited,**  
14, Shakti Bhawan, Rampur,  
Jabalpur-482008.
12. **MSEDCL**  
Plot No. 9, "Prakashgad",  
A K Marg, Bandra East,  
Mumbai-400051.
13. **ACB India Limited,**  
7<sup>th</sup> Floor, Corporate Tower,  
Ambience Mall, NH-8,  
Gurgaon-122001, Haryana.
14. **Torrent Power Limited,**  
Torrent Power Ltd. Naranpura Zonal Office,  
Sola Road-380013, Ahmedabad.

15. **Thermal Powertech Corporation India,**  
6-3-1090, Clock C, Level 2, TSR,  
Towers, Rajbhavan Road, Somajiguda,  
Hyderabad-500082, Telangana.
16. **BARC,**  
Bhabha Atomic Research Centre, Anushakti Nagar,  
Mumbai-400085, Maharashtra.
17. **GMR Warora Energy Limited,**  
Plot B-1, GMR Warora Energy Ltd,  
Mohabala MIDC Growth Centre,  
Post-Warora,  
Dist.-Chandrapur-442907,  
Maharashtra.
18. **HVDC Champa,**  
PGCIL RHQ, WR-I, Sampriti Nagar,  
Off National Highway No. 8,  
Taluka: Kamrej, PO: Uppalwadi,  
Nagpur-440026, Maharashtra.
19. **West Central Railway Head Office,**  
General Manager's Office, Electrical Branch,  
Jabalpur-482001.
20. **Western Railway,**  
Office of Chief Electrical Engineer,  
Mumbai.
21. **DB Power Limited- Untied,**  
Opp. Dena Bank, C-31, G- Block,  
Mumbai.
22. **Chhattisgarh State Power Trading Company Limited,**  
2<sup>nd</sup> floor Vidyut Sewa Bhawan, Raipur.
23. **TRN Energy Private Ltd-Untied,**  
7<sup>th</sup> Floor, Ambience Office Block,  
Gurugram.
24. **Adani Power (Mundra) Limited,**  
Adani Corporate House, Shantigram,  
Near Vaishnavdevi Circle,  
S G Road Ahmedabad-382421.
25. **Raigarh HVDC Station,**  
RPT HVDC Office, Hebbal,  
Bangalore-560094.

26. Arcelor Mittal Nippon Steel India Limited,  
27, AMNS House, 2TH KM Surat Hazira road,  
Hazira-394270, Gujarat.
27. **Central Railway,**  
Pcee's office, 2<sup>nd</sup> floor Parcle Building CSMT,  
Mumbai-400001.
28. **Dadra and Nagar Haveli and Daman and Power Distribution  
Corporation Limited,**  
1<sup>st</sup> & 2<sup>nd</sup> Floor, Vidyut Bhavan,  
NexSilvassa & Daman.
29. **MPSEZ Utilities Limited,**  
3<sup>rd</sup> Floor, Adani Corporate House,  
Ahmedabad.

...Respondents

**Parties present:**

Shri Aditya Mahesh, RIVH1PTL  
Shri Shashank Singh, RECPDCL

**ORDER**

The Petitioner, POWERGRID Kurawar Transmission Limited (erstwhile Rajasthan IV H1 Power Transmission Limited) (hereinafter referred to as “the Petitioner”), has filed the present Petition under Section 63 of the Electricity Act, 2003 (hereinafter referred to as ‘the Act’) for the adoption of transmission charges in respect of “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2 :5.5 GW) (Jaisalmer/ Barmer Complex): Part H1” (hereinafter referred to as ‘the Transmission System’ or ‘the Project’) to be established on a Build, Own, Operate and Transfer (BOOT) basis. The Petitioner has made the following prayers:

*“a) Adoption of Transmission Charges for Inter-State Transmission System for “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2 :5.5 GW) (Jaisalmer/ Barmer Complex): Part H1” discovered through competitive bidding process.*

*b) Allow the sharing and recovery of Transmission Charges for Inter-State Transmission System for “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2 :5.5 GW) (Jaisalmer/ Barmer Complex): Part H1”*

*as per Sharing of Inter-state Transmission Charges and Losses CERC Regulations 2020 and any other amendment thereon issued from time to time by CERC.*

*c) Pass such other order / orders, as may be deemed fit and proper in the facts and circumstances of the case.”*

2. On receipt of the present Petition, the Bid Process Coordinator (BPC), REC Power Development and Consultancy Limited (hereinafter referred to as “RECPDCL”), vide letter dated 17.12.2024, was directed to submit the relevant documents regarding the complete process of competitive bidding. The necessary details have been filed by the BPC vide affidavit dated 31.12.2024.

#### **Hearing dated 23.1.2025**

3. The Petition was admitted on 23.1.2025, and notices were issued to the parties to file their respective replies.

#### **Hearing dated 20.2.2025**

4. During the course of the hearing on 20.2.2025, the representative of the Petitioner submitted that all requirements in the present matter had been duly complied with by the parties concerned. He further submitted that an affidavit regarding the change of the name of the company from Rajasthan IV H1 Power Transmission Limited to POWERGRID Kurawar Transmission Limited has also been taken on record. The representative of the Petitioner further submitted that since no reply has been filed by the Respondent, the order may be reserved in the matter.

#### **Analysis and Decision**

5. We have considered the submissions of the Petitioner and RECPDCL and perused the documents on record. Section 63 of the Act provides as under:

*“Section 63: Determination of tariff by bidding process: Notwithstanding anything contained in Section 62, the Appropriate Commission shall adopt the tariff if such*

*tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.”*

6. The Ministry of Power, Government of India has notified the “Tariff based Competitive Bidding Guidelines for Transmission Service” and “Guidelines for Encouraging Competition in Development of Transmission Projects” (hereinafter referred to as “the Guidelines”) under Section 63 of the Act vide Resolution No. 15/1/2017-Trans dated 10.8.2021, as amended from time to time. The salient features of the Guidelines are as under:

(a) The Guidelines are applicable for the procurement of transmission services for transmission of electricity through tariff based competitive bidding for selection of the Transmission Service Provider (TSP) for new transmission system on a Build, Own, Operate and Transfer basis.

(b) For procurement of transmission services, required for any inter-State transmission Project, the Central Government shall notify the CTUIL or any Central Government Organization/ Central Public Sector Undertaking or its wholly owned subsidiary (Special Purpose Vehicle) to be the Bid Process Coordinator (BPC), who would be responsible for coordinating the bid process.

(c) The BPC shall prepare the bid documents in accordance with the Guidelines and obtain approval of the Appropriate Government or alternatively, the BPC can use the Standard Bid Documents notified by the Ministry of Power. Any material deviation from the Standard Bidding Documents shall be made only with the prior approval of the Appropriate Government. Intimation about initiation of the bidding process shall be sent by the BPC to the Appropriate Commission.

(d) For the procurement of transmission services under the guidelines, BPC shall adopt a single stage two envelope tender process featuring Request for Proposal (RFP). The entire bidding process shall be conducted online through electronic medium under e-reverse bidding framework.

(e) RFP notice should be published in at least two national newspapers, website of the BPC, and preferably in trade magazines also, so as to accord it wide publicity. The bidding shall necessarily be by way of the International Competitive Bidding (ICB). For the purpose of issue of the RFP, minimum conditions to be met by the bidder shall be specified in the RFP.

(f) Standard documentation to be provided in the RFP shall include definitions of requirements including brief description of the Project, commissioning milestones to be achieved by the bidders, Qualification requirements to be met by the bidders including, minimum net-worth, etc. with necessary proof of the same, as outlined in the bid documents, Specified target dates/months for the commissioning and commercial operations, Standard Transmission Service Agreement (TSA), agreement(s) under the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, as amended from time to time, period of validity of offer of bidder, TSA proposed to be entered with the SPV including amendments, bid evaluation methodology to be adopted by the BPC, specification regarding bid bond as well as the Contract Performance Guarantee to be furnished by the bidders, proposed indemnification agreement between the TSP and the Nodal Agency, liquidated damages that shall apply in event of delay in start of providing the transmission services and technical, operational, and safety criteria to be met by the

bidder/TSP and requirement of obtaining transmission licence from the Appropriate Commission.

(g) The TSP on the date of acquisition of the SPV from the BPC will enter into a Transmission Service Agreement with the Nodal Agency.

(h) To ensure competitiveness, the minimum number of qualified bidders shall be two. For inter-State transmission system, bids shall be opened in the office of the CEA by a bid committee comprising of at least one member from CEA and one member from BPC. For inter-State transmission system, CEA shall constitute a committee for the evaluation of the bids with at least one representative from the CEA and not less than two representatives from the concerned Regional Power Committees and one independent member. Further, in case project is inter-regional, there shall be at least one representative from the every concerned RPC. The technical bids shall be examined to ensure that the bids submitted meet the minimum eligibility criteria set out in the bid documents on all technical evaluation parameters. Only the bids that meet all elements of the minimum technical criteria set out in the bid documents shall be considered for further evaluation on the transmission charges bids. The online initial price bids shall be electronically opened by the bid opening committee in the presence of the bid evaluation committee. The bidder, who has quoted the lowest transmission charge as per the evaluation procedure, shall be considered for the award.

(i) BPC is required to complete the e-reverse bidding after opening of the initial offer within 75 days. The procurer may give extended time-frame indicated herein



based on the prevailing circumstances and such alterations shall not be construed to be deviation from these guidelines.

(j) The TSP shall make an application for the grant of a transmission licence to the Appropriate Commission within five (5) working days from the date of execution of the Share Purchase Agreement for acquisition of the SPV.

(k) The BPC shall make the final result of evaluation of all bids public. The final TSA, along with the certification by the bid evaluation committee, shall be forwarded to the Appropriate Commission, for the adoption of tariff discovered from the quoted annual transmission charges during the e-reverse bidding process in terms of Section 63 of the Act.

7. Therefore, we have to examine whether a transparent process of bidding as per the Guidelines issued by the Central Government has been followed in the present case for selection of the successful bidder.

8. The Ministry of Power, Government of India, vide Gazette Notification. No. 3733 [F. No. 15/3/2018- Trans-Part (1)] dated 4.9.2023 notified RECPDCL as Bid Process Coordinator (BPC) for the purpose of selection of the bidder as the Transmission Service Provider (TSP) to establish the Transmission System for “Evacuation of Power from Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part H1” on a Build, Own Operate and Transfer (BOOT) basis through tariff based competitive bidding process.

9. Rajasthan IV H1 Power Transmission Limited (Now POWERGRID Kurawar Transmission Limited, the Petitioner) was incorporated on 13.10.2023 under the

Companies Act, 2013 as a wholly owned subsidiary of RECPDCL with the objective to establish the Project and to act as the Transmission Service Provider after being acquired by the successful bidder. The main objectives of the Petitioner Company in its Memorandum of Association are as under:

*“1. To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time.”*

10. The BPC prepared the bidding document and Request of Proposal (RfP) in accordance with the Standard Bid Documents issued by the Ministry of Power, Government of India.

11. BPC started the process of selection of the successful bidder with the publication of a Global Invitation for Qualification for the selection of the developer on a BOOT basis for the Project. The notice for the RfP was published on 8.11.2023 in all editions of Time of India with the last date of submission of response to RfP as 10.1.2024. Intimation regarding the initiation of the bid process was given to the Commission vide letter dated 9.11.2023 in accordance with Clause 4.2 of the Guidelines dated 10.8.2021.

12. Factual Matrix of the bidding process is as under:

<b>S. No.</b>	<b>Events</b>	<b>Date</b>
<b>1</b>	Publication of Request for Proposal	8.11.2023
<b>2</b>	Intimation to the Commission	9.11.2023
<b>3</b>	RFP (Technical)& Price Bid Submission	19.4.2024
<b>4</b>	RFP (Technical) Bid Opening	19.4.2024
<b>5</b>	RFP (Financial) Initial Price Offer -Opening	9.9.2024

S. No.	Events	Date
6	e-Reverse Auction	10.9.2024
7	No. of Bidders in E-Reverse Auction	3
8	Rounds of E-Reverse Auction	81
9	Final Bid Evaluation Committee Meeting	12.9.2024
10	Issuance of Letter of Intent (Lol)	18.9.2024
11	Signing of Agreements & Transfer of SPV	15.10.2024
12	Estimated cost of the Project	Rs. 33258.70 million

13. The scope of the Project as per the Transmission Service Agreement is as under:

Sr. No	Name of the Transmission Element	Scheduled COD in months from Effective Date	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	<p>Establishment of 765/400 kV (2x1500 MVA), 400/220 kV (2x500 MVA) &amp; 220/132 kV (3x200 MVA) Kurawar S/s with 2x330 MVAR 765 kV bus reactor and 1x125 MVAR, 420 kV bus reactor.</p> <ul style="list-style-type: none"> <li>•765/400 kV, 1500 MVA ICT – 2 (7 single units of 500 MVA including one spare unit)</li> <li>• 400/220 kV, 500 MVA ICT – 2</li> <li>• 220/132 kV, 200 MVA ICT – 3</li> <li>• 765 kV ICT bays- 2</li> <li>• 400 kV ICT bays- 4</li> <li>• 220 kV ICT bays – 5</li> <li>• 132 kV ICT bays - 3</li> <li>• 330 MVAR 765 kV bus reactor-2</li> <li>• 125 MVAR 420 kV bus reactor-1</li> <li>• 765 kV reactor bay- 2</li> <li>• 765 kV line bays- 4</li> <li>• 400 kV line bays- 4</li> <li>• 400 kV reactor bay- 1</li> <li>• 220 kV BC – 1</li> <li>• 220 kV TBC – 1</li> <li>132 kV TBC – 1</li> <li>• 110 MVAR, 765 kV, 1-ph reactor (spare unit)-1</li> </ul>	24 months from SPV transfer (15/10/2026)	All elements of the scheme are required to be commissioned simultaneously, as their utilization is dependent on each other.

	<ul style="list-style-type: none"> <li>• 80 MVAR, 765 kV, 1-ph reactor (spare unit)-1</li> </ul> <p><b>Future Provisions:</b></p> <p>Space for</p> <ul style="list-style-type: none"> <li>• 765/400 kV ICT along with bays- 4 no.</li> <li>• 765 kV line bays along with switchable line reactors – 8 nos.</li> <li>• 765 kV Bus Reactor along with bay: 2 no.</li> <li>• 765 kV Sectionalizer bay: 1 -set</li> <li>• 400 kV line bays along with switchable line reactor – 8 nos.</li> <li>• 400/220 kV ICT along with bays -6 nos.</li> <li>• 420 kV Bus Reactor along with bay: 3no.</li> <li>• 400 kV Sectionalization bay: 1- set</li> <li>• 220 kV line bays: 12 nos.</li> <li>• 220 kV Sectionalization bay: 1set</li> <li>• 220 kV BC and TBC: 1 no.</li> <li>• 220/132 kV ICT along with bays: 5 Nos.</li> <li>• 132 kV line bays: 16 nos.</li> <li>• 132 kV Sectionalization bay: 1 set</li> <li>• 132 kV TBC– 1 no.</li> <li>• STATCOM (±300 MVAR) along with MSC (2x125 MVAR) &amp; MSR (1x125 MVAR) along with 400 kV bay.</li> </ul>		
2.	Mandsaur – Kurawar 765 kV D/c line		
3.	<p>240 MVAR switchable line reactors on each ckt at both ends of Mandsaur – Kurawar 765 kV D/c line</p> <ul style="list-style-type: none"> <li>• 240 MVAR, 765 kV switchable line reactor- 4 (2 for Mandsaur end and 2 for Kurawar end)</li> <li>• Switching equipment for 765 kV line reactor- 4 (2 for Mandsaur end and 2 for Kurawar end)</li> <li>• 80 MVAR, 765 kV, 1-ph reactor (spare unit)-1 No. for Mandsaur end</li> </ul>		
4.	<p>2 nos. of 765 kV line bays at Mandsaur S/s for termination of Mandsaur-Kurawar 765 kV D/c line</p> <ul style="list-style-type: none"> <li>• 765 kV line bays - 2 Nos. (for Mandsaur end)</li> </ul>		

5.	LILO of Indore – Bhopal 765 kV S/c line at Kurawar		
6.	Kurawar – Ashta 400 kV D/c (Quad ACSR/AAAC/AL59 moose equivalent) line		
7.	2 nos. of 400 kV line bays at Ashta (MP) S/s for termination of Kurawar – Ashta 400 kV D/c line  • 400 kV line bays - 2 Nos. [for Ashta (MP) end]		
8.	LILO of one circuit of Indore – Itarsi 400 kV D/c line at Ashta		
9.	2 nos. of 400 kV line bays at Ashta (MP) S/s for LILO of one circuit of Indore – Itarsi 400 kV D/c line at Ashta  • 400 kV line bays - 2 Nos. [for Ashta (MP) end]		
10.	Shujalpur – Kurawar 400 kV D/c (Quad ACSR/AAAC/AL59 moose equivalent) line		
11.	2 nos. of 400 kV line bays at Shujalpur (PG) S/s for termination of Shujalpur – Kurawar 400 kV D/c line  • 400 kV line bays - 2 Nos. [for Shujalpur (PG) end]		

**Note:**

a) MPPTCL has confirmed availability of space for 2 nos. 400 kV bays at Ashta (MP) S/s and for 2 nos. additional bays, MPPTCL has informed that adjacent land is private land and may be purchased by the project developer at their cost as per requirement.

b) Implementation of A, B, C, D, E, F, H1 and H2 packages shall be aligned.

c) TSP of the subject scheme shall implement Inter-tripping scheme on Mandsaur – Kurawar 765 kV D/c line (for tripping of the switchable line reactor at Mandsaur/Kurawar end along with the main line breaker).

d) Switchable line reactors shall be implemented with NGR bypass arrangement.

e) Developer of Mandsaur S/s shall provide space for 2 Nos. 765 kV line bays for Mandsaur - Kurawar 765 kV D/c line along with space for 2 nos. of 240 MVAR switchable line reactor and space for spare 80 MVAR single phase reactor unit.

f) POWERGRID shall provide space for 2 Nos. 400 kV line bays at Shujalpur S/s for Shujalpur – Kurawar 400 kV D/c line.

g) Implementation timeframe: 24 months from date of SPV acquisition.

14. For the purpose of evaluation of the bids, the Bid Evaluation Committee (BEC) comprising of the following was constituted:

a)	Sh. Rajesh Kumar Singh, General Manager, SBI Commercial Client Group Regional Office - II, New Delhi	Chairman
b)	Sh. Bhagwan Sahay Bairwa- Chief Engineer (I/C)-PSPA-II, CEA Member, BEC	Member
c)	Sh. Bhanwar Singh Meena, Director (PSETD), CEA, Member, BEC	Member
d)	Sh. D K Meena, SE (Operations), NRPC, Member, BEC	Member
e)	Sh. V A Kale, SE, RVPN, Member, BEC	Member
f)	Sh. Kuntala Venugopal, Chairman-Rajasthan IV H1 Power Transmission Limited (SPV)	Convener Member

15. Responses to the RfP were received from the four bidders as per details given below:

S. No.	Name of Bidders
1	The Tata Power Company Limited
2	Power Grid Corporation of India Limited
3	Adani Energy Solutions Limited (formerly known as Adani Transmission Limited)
4	Sterlite Grid 39 Limited

16. Based on the recommendation of the Bid Evaluation Committee (BEC), the Initial Offers of all four bidders were opened on 9.9.2024 in the presence of the Bid Evaluation Committee and the representative of the bidders. In the BEC meeting held on the same date, i.e., 9.9.2024, it was noted that the lowest transmission charges from the initial offers submitted by the bidders was Rs. 3350.00 million, which shall be the initial price for quoting the final offer during the e-reverse auction. Accordingly, the following four bidders were qualified to participate in the e-reverse auction:

Sr. No.	Name of the Bidder	Quoted Transmission Charges from the Initial Offer (in Rs. Million)	Rank
1.	The Tata Power Company Limited	3350.00	L1

Sr. No.	Name of the Bidder	Quoted Transmission Charges from the Initial Offer (in Rs. Million)	Rank
2.	Power Grid Corporation of India Limited	3489.75	L2
3.	Adani Energy Solutions Limited	3752.10	L3
4.	Sterlite Grid 39 Limited	3802.20	L4

17. As per the provisions of the RfP documents, BEC recommended the above four qualified bidders participate in the electronic reverse auction stage and submit their final offer.

18. The e-reverse auction was carried out at the MSTC portal on 10.9.2024 in the presence of members of BEC after intimating to the above four bidders regarding the lowest initial price offer i.e., Rs. 3350.00 million. After the e-reverse auction, the transmission charges for three bidders (in ascending order) emerged as under:

S. No.	Name of the Bidder	Quoted Transmission Charges from the Initial Offer (in Rs. Million)	Rank
1.	Power Grid Corporation of India Limited	2,734.85	L1
2.	The Tata Power Company Limited	2,741.71	L2
3.	Adani Energy Solutions Limited	3,250.81	L3
4.	Sterlite Grid 39 Limited	Not participated in e-RA	L4

19. Based on the e-reverse bidding, BEC, in its meeting held on 12.9.2024, recommended Power Grid Corporation of India Limited, with the lowest annual transmission charges of Rs. 2,734.85 million as the successful bidder.

20. Letter of Intent (LoI) was issued by BPC on 18.9.2024 to the successful bidder, i.e., Power Grid Corporation of India Limited. In accordance with Clause 12.3 of the Guidelines, BPC has hosted on its website the final result of the evaluation of the bids for the selection of a developer for the Project.

21. In accordance with the provisions of the bid documents and upon issuance of Lol to the successful bidder (Power Grid Corporation of India Limited) and acquisition of the SPV (the Petitioner) by the successful bidder, the Petitioner has prayed for the adoption of transmission charges for the Project, which has been discovered through the process of competitive bidding.

22. In accordance with Clauses 2.15.2 of RfP, the selected bidder shall, within 10 days of the issue of Lol, accomplish the following tasks:

- a) Provide Contract Performance Guarantee in favour of the Nodal Agency;
- b) Execute the Share Purchase Agreement and the Transmission Service Agreement;
- c) Acquire, for the acquisition price, one hundred percent equity shareholdings of Rajasthan IV H1 Power Transmission Limited (now POWERGRID Kurawar Transmission Limited) along with all its related assets and liabilities;

23. In accordance with Clause 2.15.4 of RfP, the selected bidder shall, within five (5) working days of the issue of the acquisition of the SPV by the Successful Bidder, apply to the Commission for the grant of a transmission licence and make an application to the Commission for the adoption of transmission charges, as required under Section 63 of Act.

24. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day-to-day basis till the end of the Bid validity period". As



per the above provision, the selected bidder was required to complete all the activities, including the acquisition of SPVs by 28.9.2024. Though Lol was issued on 18.9.2024, BPC vide its letter dated 15.10.2024, in terms of Clause 2.15.2 of RfP extended the date to 22.10.2024 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of the Nodal Agency (CTUIL) for an amount of Rs. 89 crores on 15.10.2024 and acquired hundred percent equity-holding in the applicant company on 15.10.2024 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, TSP is required to apply to the Commission for the grant of a transmission licence within five working days of the issuance of the acquisition of the SPV to the successful bidder. The successful bidder, namely Power Grid Corporation of India Limited, acquired the SPV on 15.10.2024. The TSP filed the Petition through e-filing for the adoption of tariff on 22.10.2024.

25. The Petitioner has approached the Commission with a separate application for a grant of a transmission licence. The Commission, vide order dated 28.2.2025, in Petition No. 491/TL/2024, on being satisfied that the Petitioner, *prime facie*, qualifies for the grant of a transmission licence as prayed for, directed publication of notices under clause (a) of sub-section (5) of Section 15 of the Act, inviting suggestions/ objections to the proposal of the Commission.

26. In accordance with the Guidelines, BEC has to certify that the tariff has been discovered through a transparent process of bidding and that the tariff discovered is in line with the prevailing market prices. In the minutes of the Bid Evaluation Committee meeting held on 12.9.2024, the following has been recorded:

*“1. The 8th meeting of Bid Evaluation Committee (BEC) to discuss the evaluation of financial bid after conclusion of electronic reverse auction (commenced on 10.09.2024 at 1030 Hrs & concluded on 11.09.2024 at 1309*

1ST) for the subject project was held on 12.09.2024 at 1745 Hrs (1ST) through video conference. All the members of the Bid Evaluation Committee were present. The agenda of the meeting was taken up for discussions.

2. During 7th Bid Evaluation Committee meeting held on 09.09.2024, Initial Offers were opened and following was recommended:

- As per provisions of RFP document, following Four (04) bidders were qualified to participate in the electronic reverse auction stage and submit their Final Offer:

<b>S. No.</b>	<b>Name of the Bidder</b>	<b>Quoted Transmission Charges (in Indian Rupees million)</b>	<b>Rank</b>
1	The Tata Power Company Limited	3350.00	L-1
2	Power Grid Corporation of India Limited	3489.75	L-2
3	Adani Energy Solutions Limited	3752.10	L-3
4	Sterlite Grid 39 Limited	3802.20	L-4

- To start electronic reverse auction on 10.09.2024 at 1030 Hrs (1ST) after intimation to all the Four (04) qualified bidders regarding lowest initial price offer.

3. Pursuant to the above, BPC confirmed to BEC that all the above Four (04) qualified bidders were informed on 09.09.2024 (duly acknowledged by them) regarding the electronic reverse auction start time and lowest initial offer.

4. The electronic reverse auction started on 10.09.2024 at 1030 Hrs (1ST) on MSTC portal. After 81 rounds of bidding, following transmission charges, as quoted by each bidder, emerged:

<b>Sr. No.</b>	<b>Name of the Bidder</b>	<b>Transmission Charges from the Initial Offer (in Rs. Million)</b>	<b>Transmission Charges from the Final Offer (in Rs. Million)</b>	<b>Rank</b>
1.	Power Grid Corporation of India Limited	3,489.75	2,734.85	L1
2.	The Tata Power Company Limited	3,350.00	2,741.71	L2
3.	Adani Energy Solutions Limited	3,752.10	3,250.81	L3
4.	Sterlite Grid 39 Limited	3,802.20	Not participated in e-RA	L4

5. As per above table, M/s Power Grid Corporation of India Limited emerged as the Successful Bidder after the conclusion of electronic reverse auction with the lowest annual transmission charges of Rs. 2,734.85 million which is also the Final Offer.

6. BPC, in their evaluation report (**Annexure 2**) has confirmed the following:

a) Lowest annual transmission charges of Rs. 2,734.85 Million discovered through electronic reverse auction is less than the estimated annual transmission charges of Rs. 4,572.13 Million which is computed based on the estimated cost as communicated by cost committee and as per prevailing CERC norms.

b) As per provisions of RFP Document, successful bidder i.e., M/s Power Grid Corporation of India Limited has submitted original hard copies of Annexure-3 and Annexure-14 and the same are found in order.

c) The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt, of India under Section 63 of the Electricity Act, 2003 as amended from time to time.

7. After detailed discussions on the evaluation report prepared by BPC (**Annexure 2**), the Bid Evaluation Committee observed the following:

a) M/s Power Grid Corporation of India Limited, with the lowest annual transmission charges of Rs. 2,734.85 Million, is the successful Bidder after the conclusion of the electronic reverse auction.

b) The transmission charges discovered after electronic reverse auction is lower than the transmission charges estimated by BPC para 6(a) and is acceptable.

8. In view of para 7 above, BEC recommended to issue the Letter of Intent (LOI) to M/s Power Grid Corporation of India Limited.

9. The certificate by BEC to be forwarded to CERC for adoption of tariff in terms of Section 63 of the Electricity Act, 2003 is attached at **Annexure 3.**"

27. Bid Evaluation Committee, vide its certificate dated 12.9.2024, has certified as under:

*"It is hereby certified that:*

a. *The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission*

*Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.*

*b. M/s Power Grid Corporation of India Limited, with the lowest annual transmission charges of Rs. 2,734.85 Million, emerged as the successful Bidder after the conclusion of electronic reverse auction.*

*c. The transmission charges of Rs. 2,734.85 Million discovered after electronic reverse auction is acceptable.”*

28. In the light of the discussions in the preceding paragraphs, it emerges that the selection of the successful bidder and the discovery of the annual transmission charges of the Project has been carried out by the BPC through a transparent process of competitive bidding in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act. BEC has certified that the process is in conformity with the Ministry of Power Guidelines. BEC, in its certificate dated 12.9.2024, has certified that Power Grid Corporation of India Limited has emerged as the successful bidder after the conclusion of the e-reverse auction with the lowest annual transmission charges of Rs. 2,734.85 million. Based on the certification of the BEC, we approve and adopt the single annual transmission charges of Rs. 2,734.85 million, subject to the grant of a transmission licence to the Petitioner. The transmission charges shall remain valid throughout the period covered in the TSA.

29. The sharing of the transmission charges by the designated ISTS customers (DICs) shall be governed by the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020, as amended from time to time.

30. The Petitioner, vide its affidavit dated 30.1.2025, has informed that the name of the Petitioner company has been changed from 'Rajasthan IV H1 Power Transmission Limited' to 'POWERGRID Kurawar Transmission Limited' with effect from 7.1.2025. The

certificate of change of name from 'Rajasthan IV H1 Power Transmission Limited' to 'POWERGRID Kurawar Transmission Limited' dated 7.1.2025 issued by the Registrar of Companies, Manesar, Haryana, has been placed on record. Accordingly, the name of the Petitioner has been changed to 'POWERGRID Kurawar Transmission Limited', and the same has been taken on record

31. An extract copy of this order be sent to the Nodal Agency, CTUIL.

32. Petition No. 492/AT/2024 is disposed of in terms of the above.

Sd/-  
**(Harish Dudani)**  
Member

sd/-  
**(Ramesh Babu V.)**  
Member

sd/-  
**(Jishnu Barua)**  
Chairperson